

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36 Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 34/TT/2014

Date: 3.6.2014

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval of Transmission Tariff for **Asset-I**: Balance Portion of 400 kV D/C Jamshedpur-Baripada Tr. Line and associated bays at Jamshedpur (DOCO: 01.10.2013), **Asset-II**: 02 nos 400kV Bays at Durgapur S/s (DOCO: 01.02.2014) under ERSS-I in Eastern Region for tariff block 2009-14 period.

Sir,

Please refer to your petition mentioned above. In this connection, I request you to furnish the following information on affidavit, with advance copy to respondents/ beneficiaries, latest by 30.6.2014 :-

- (i) The reason for delay in placement of order (Time taken in placement of order from Investment Approval in Asset-I is 8 months and in Asset-II, 16 months);
- (ii) Details of 47 months in Asset-I and 51 months in Asset-II, separately indicating dates on which concerned authorities were approached for forest/ Railway clearance, court case and RoW problems, etc along-with reasons for delay in approaching authorities along-with documentary proof may be submitted in the format given below:

S.No.	Assets	Details of events	Date of approaching Authorities	Date of clearance Including dates of follow up #	Remarks
1	Asset-I	1.Forest clearance 2.Railway clearance 3.Court case 4. RoW problem 5. Others, if any.			
2	Asset-II	Same as above			

with supporting documents

- (iii) There is cost over-run of 34 % in Asset-I. Reasons submitted are (a) increase in line length by 6 km, (b) increased compensation amount as decided by the District Authorities and (c) higher awarded cost. Approval of Board/RPC wherein the matter was discussed and agreed be submitted.
- (iv) Ministry of Power in its approval has mentioned that the dismantled equipment of Siliguri and Purnia sub-stations will be utilized at Jamshedpur and Durgapur sub-stations. There is no mention of the same in the petition. Petitioner may clarify whether dismantled equipments will be utilized as per Investment Approval? If so, submit complete details of their utilization.
- (v) The reason/justification for variation in cost in the following may be submitted:-

Asset-I:

- (i) Design & Engg : 373%
- (ii) Preliminary investigation, RoW, Forest clearance, PTCC, general civil works etc. : 276.5%
- (iii) Tower steel : 37.8%
- (iv) Earth-wire : 85%
- (v) Insulators : 15.5%
- (vi) Hardware fittings- 37%
- (vii) Foundation for structure & Misc. civil works- 206.8%
- (viii) Switchgear (CT, PT, CB, Isolators etc.) – 82.2 %
- (ix) PLCC- 81.3%
- (x) Bus bars conductors insulators etc. - 70%
- (xi) Structure for switchyard -- 18.7%

Asset-II:

- (i) Foundation for structure & Misc. civil works- 106.0%
- (ii) Switchgear (CT, PT, CB, Isolators etc.) : 28%
- (iii) Emergency DG set/ auxiliaries : 18%
- (vi) In Asset-II period of delay due to court case (date of filing and date of decision) has not been mentioned. The same may be submitted along with legible copy of the court proceedings (page 215-217 of the petition).
- (vii) The time taken in resolving the issue related to RoW problem may be submitted along-with complete documentary evidence.
- (viii) Single line diagram indicating line length as per FR and increased line length along with associated bays be submitted;
- (ix) Quarter-wise IDC and IEDC duly certified by Auditor separately showing for the period up to the Scheduled DOCO and for the delay period (from scheduled DOCO to Actual DOCO)
- (x) The Exchange rate for the ADB III loan as on DOCO of respective asset along with documentary proof.

Yours faithfully,

Sd/-
(Dr. P.K. Sinha)
A C (Legal)